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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CP NO. 434/2004 IN
OA NO. 427/2004

This the 10th day of January, 2005

HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J)
HON'BLE MR. S.K.NAIK, MEMBER (A)

Sh. Mohammad Razak aged
About 59 years S/o Shri Dalmira
MRP (superannuated) from the organization
Of Military Dairy Farm
Meerut Cantt R/o Lala Mahmudpur
P.O. Rajban,
Meerut Cantt. (U.P.)

(By Advocate: Sh. V.P.S.Tyagi)

Versus

1. Sh. Ajay Vikram Singh
Secretary, Ministry of Defence
(Govt. of India)
South Block,
New Delhi.
2. Sh. P.K.Tikoo
Colonel
Oftg. Deputy Director General of Military Farms
QMG's Branch AHQ,
West Block-III,
R.K.Puram,
New Delhi.

(By Advocate: Sh. M.K.Bhardwaj proxy for
Sh. A.K.Bhardwaj)

ORDER (ORAL)

By Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

Proxy counsel for respondents stated at the Bar that order of the Tribunal
dated 22.4.2004 in OA-427/2004 has been complied with. Counsel for applicant
agreed. It is submitted that the sanction order has been issued and it is only the
payment which is to be made to the applicant.

..... Sanction

2. In view of this, counsel for applicant has submitted that he does not press this CP. As regards facts stated, we do not find it appropriate to proceed in the matter further and discharge the notices *and leave the case*.

Naik
(S.K.NAIK)
Member (A)

M.A. Khan
(M.A. KHAN)
Vice Chairman (J)

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